



सत्यमेव जयते

# **The Orissa (Alteration of Name) Act, 2011**

(ACT NO. 15 OF 2011)

[As on the 1st July, 2026]

## LIST OF ABBREVIATIONS USED

|         |   |   |   |   |   |            |                          |
|---------|---|---|---|---|---|------------|--------------------------|
| G.S.R.  | . | . | . | . | . | <i>for</i> | General Statutory Rules. |
| S.O.    | . | . | . | . | . | „          | Statutory Order.         |
| Notifn. | . | . | . | . | . | „          | Notification.            |

# THE ORISSA (ALTERATION OF NAME) ACT, 2011

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## ARRANGEMENT OF SECTIONS

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### SECTIONS

1. Short title and commencement.
2. Definitions.
3. Alteration of name of State of Orissa.
4. Amendment of article 164.
5. Amendment of article 273.
6. Amendment of First Schedule to the Constitution.
7. Amendment of Fourth Schedule to the Constitution.
8. Power to adapt laws.
9. Power to construe laws.
10. Legal proceedings.

# THE ORISSA (ALTERATION OF NAME) ACT, 2011

ACT NO. 15 OF 2011

[23rd September, 2011.]

An Act to alter the name of the State of Orissa.

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:—

**1. Short title and commencement.**—(1) This Act may be called the Orissa (Alteration of Name) Act, 2011.

(2) It shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint.

**2. Definitions.**—In this Act, unless the context otherwise requires,—

(a) “appointed day” means the date appointed under sub-section (2) of section 1 for the coming into force of this Act;

(b) “appropriate Government” means, as respects a law relating to a matter enumerated in List I in the Seventh Schedule to the Constitution, the Central Government, and as respects any other law, the State Government;

(c) “law” includes any enactment, Ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having the force of law in the whole or any part of the State of Orissa.

**3. Alteration of name of State of Orissa.**—As from the appointed day, the State of Orissa shall be known as the State of Odisha.

**4. Amendment of article 164.**—In article 164 of the Constitution, in clause (1), in the proviso, for the word “Orissa”, the word “Odisha” shall be substituted.

**5. Amendment of article 273.**—In article 273, in clause (1), for the word “Orissa”, the word “Odisha” shall be substituted.

**6. Amendment of First Schedule to the Constitution.**— In the First Schedule to the Constitution, under the heading “I. THE STATES”, in entry 10, under the column “Name”, for the word “Orissa”, the word “Odisha” shall be substituted.

**7. Amendment of Fourth Schedule to the Constitution.**— In the Fourth Schedule to the Constitution, under the heading “TABLE”, in entry 14, in the second column, for the word “Orissa”, the word “Odisha” shall be substituted.

**8. Power to adapt laws.**—(1) For the purpose of giving effect to the alteration of the name of the State of Orissa by section 3, the appropriate Government may, before the expiration of one year from the appointed day, by order, make such adaptations and modifications of any law made before the appointed day, whether by way of repeal or amendment, as may be necessary or expedient, and thereupon every such law shall have effect subject to the adaptations and modifications so made.

(2) Nothing in sub-section (1) shall be deemed to prevent a competent Legislature or other competent authority from repealing or amending any law adapted or modified by the appropriate Government under the said sub-section.

**9. Power to construe laws.**—Notwithstanding that no provision or insufficient provision has been made under section 8 for the adaptation of a law made before the appointed day, any court, tribunal or authority, required or empowered to enforce such law, may construe the law in such manner, without affecting the substance, as may be necessary or proper in regard to the matter before the court, tribunal or authority.

**10. Legal proceedings.**—Where immediately before the appointed day any legal proceedings are pending to which the State of Orissa is a party, the State of Odisha shall be deemed to have been substituted for the State of Orissa in those proceedings.

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1. 1st November, 2011, *vide* notification No. G.S.R. 791(E), dated 1st November, 2011, *see* Gazette of India, Extraordinary, Part II, sec. 3 (i).

## STATEMENT OF OBJECTS AND REASONS

The Government of Orissa forwarded to the Central Government in December 2008, the resolution passed by the Legislative Assembly of Orissa on 28th August, 2008 that, *inter alia*, the name of the State specified as "Orissa" in the First Schedule of the Constitution be changed as "Odisha" and translation of the word "Odisha" in Hindi language should be revised as "ओडिशा" accordingly and authorised the Government of Orissa to place the matter before Government of India for change of name of the State and change of language of the State and change of their Hindi translations.

2. As required by the proviso to article 3 of the Constitution, the President referred the Bill to the Legislature of the State of Orissa for expressing its views thereon. The Legislative Assembly of Orissa considered the Orissa (Alteration of Name) Bill, 2009 and adopted a unanimous Resolution agreeing with the Bill.

3. The Orissa (Alteration of Name) Bill, 2010 provides for such alteration of name of the State of Orissa and contains necessary amendments to the provisions of the Constitution and also consequential provisions.

P. CHIDAMBARAM.

NEW DELHI;  
The 14th February, 2010.